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Central Administrative Tribunal, Principal Bench, New Delhi

R.A.No.110/2003 in
O.A.No.1261/2004

Hon'ble Mr. Justice B. Panigrahi, Chairman
Hon'ble Mr. M.P. Singh, Vice Chairman(A)

New Delhi, this the 8th day of November, 2005

Sridhar Prakash,
Data Processing Assistant-B,
National Crime Records Bureau (MHA),
East Block-7, R.K. Puram,
New Delhi-66

....Applicant

(Appeared in person)

Versus

1. The Secretary,
Govt. of India, Ministry of Home Affairs,
North Block, New Delhi-1
2. The Director,
National Crime Records Bureau(MHA),
East Block-7, R.K. Puram,
New Delhi-66

....Respondents

(By Advocate: Shri N.K. Aggarwal)

Order(Oral)

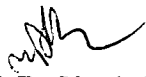
Justice B. Panigrahi, Chairman

In the course of hearing, the applicant has submitted that he does not want to press the application and would rather prefer to file a writ petition before the Hon'ble High Court. Accordingly, the review application is dismissed as withdrawn with liberty to file a Writ Petition

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before the Hon'ble High Court against the decision of the Tribunal in
O.A.1261/2004.


(M.P. Singh)
Vice Chairman(A)


(B. Panigrahi)
Chairman

/dkm/